

The compensation given to the victims of train accidents, as defined under Section 124 of the Railways Act, 1989, during the last three years is as under:—

2010-11	:	Rs. 570.27 lakhs
2011-12	:	Rs. 497.71 lakhs
2012-13	:	Rs. 318.83 lakhs

#### **Appointments of ticket agents**

†4155. SHRI FAGGAN SINGH KULASTE: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a provision to appoint ticket agents in the country by Railways;

(b) if so, the number of ticket agents appointed in the country, so far;

(c) whether such agents are appointed for a certain period or on a regular basis; and

(d) whether any agent has been de-recognised in certain region on the basis of appointment period, if so, the details of the regions wherein agents have been de-recognised along with the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI ADHIR RANJAN CHOWDHURY): (a) to (d) The information is being collected and will be laid on the Table of the House.

#### **Quantity and quality of food supplied in trains**

4156. SHRI BIRENDRA PRASAD BAISHYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Ministry is concerned about the matter of degraded and poor quality and quantity of meal, food materials served in the Rajdhani and other trains running to Guwahati and Dibrugarh;

(b) if so, the details thereof;

(c) whether the Ministry has carried out any food sample test on Rajdhani

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†Original notice of the question was received in Hindi.